भारतीय प्रतिभूति
और विनिमय बोर्ड
Securities and Exchange Board of India

MANAGER
CORPORATION FINANCE DEPARTMENT
DIVISION OF CORPORATE RESTRUCTURING
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CFD/DCR/ SKS/ SG/192091/10
January 22, 2010

The Company Secretary
Eastern Investments Limited
Office-FD-350
Salt LAKE City
Sector-III
Kolkata-700106

Dear Sir,

Sub: Request for No action under the SEBI (Informal Guidance) Scheme, 2003 (Informal Guidance Scheme)- Applicability of the provisions of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 (Takeover regulations)

1. This has reference to your application dated 22-12-2009 regarding the captioned matter.

2. On examination of referred application along with enclosures, it appears that some more clarifications are required to process the application.

3. In this regard, you may please provide the following:

   a) Detailed Shareholding pattern (existing and after proposed acquisition) of the two companies i.e., Orissa Mineral Development Company Limited (OMDC) and the Bisra Stone Lime Company Limited (BSLC) of which transfer of shares is proposed.
   b) Detailed Shareholding pattern(existing and after proposed acquisition) of the transferee company i.e., Eastern Investment Limited
   c) How the transferee(s) and transferor(s) are fall under group companies as per 3(1)(e)(i) of Takeover Regulations.

4. You are advised to furnish the above information with necessary details as early as possible so as to enable us to proceed further in the matter.

Yours faithfully,

Surendra Gangavarapu